

11-19 hrs.

**RAILWAY PASSENGER FARES  
(AMENDMENT) BILL\***

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to amend the Railway Passenger Fares Act, 1957.

**Some Hon. Members:** The Finance Minister himself is here.

**Mr. Speaker:** Hon. Ministers can distribute the work among themselves. Under the rules, hon. Members will see that if a notice has been tabled in the name of one Minister, any other Minister may rise in his seat and move it. For the purpose of debate here and for noting the proceedings properly, I wanted them to say "On behalf of so and so, and so and so." The rules do not require that any Minister who is in charge of the same portfolio should get up and say, "On behalf of so and so, I move." It is not necessary, unless another Minister who is in charge of another portfolio presents the Bill or moves the motion. If perchance, the concerned Minister—the Finance Minister or the Revenue Minister—is not here, and another Minister moves the same thing, the record will show that notwithstanding the fact that he is not here, he continues to be here! It is only to avoid that, that I have said that they may add, "On behalf of so and so." Otherwise, the rules do not require it. (*Interruptions*). Hon. Members must wait until they become Ministers.

The question is:

"That leave be granted to introduce a Bill to amend the Railway Passenger Fares Act, 1957."

*The motion was adopted.*

**Dr. B. Gopala Reddi:** I introduce the Bill.

**INDUSTRIAL EMPLOYMENT  
(STANDING ORDERS) AMEND-  
MENT BILL\***

**The Minister of Labour and Employment and Planning (Shri Nanda):** I beg to move for leave to introduce a Bill further to amend the Industrial Employment (Standing Orders) Act, 1946.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Industrial Employment (Standing Orders) Act, 1946."

*The motion was adopted.*

**Shri Nanda:** I introduce the Bill.

11-22 hrs.

**BUSINESS ADVISORY COMMITTEE**

**FIFTY-SEVENTH REPORT**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to move:

"That this House agrees with the Fifty-seventh Report of the Business Advisory Committee presented to the House on the 21st November, 1960."

**Mr. Speaker:** Motion moved:

"That this House agrees with the Fifty-seventh Report of the Business Advisory Committee presented to the House on the 21st November, 1960."

**Shri Braj Raj Singh (Firozabad):** I beg to move:

That at the end of the Motion the following be added, namely:—

"Subject to the modification that the time allotted for the Preventive Detention (Continuance) Bill, 1960 be increased from '5 hours' to '15 hours'.

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†Introduced with the recommendation of the President.